

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 109
IA No. 320/JPR/2023
Cont A. (IBC) No. 01/425/JPR/2024
Cont A. (IBC) No. 02/425/JPR/2024
IA No. 132/JPR/2024
IA No. 133/JPR/2024
IA No. 155/JPR/2024
CP No. (IB)- 44/9/JPR/2019
Under Section 9 of IBC, 2016

In the matter of:

M/s Rajputana Constructions Pvt. Ltd. ... Operational Creditor/Applicant

Versus

Rajasthan Land Holdings Ltd. ... Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the RP : Ankit Sareen, Adv.
Yash Tandon, Adv.
Anuradha Gupta, ERP

For the Respondent : Anuroop Singhi, Adv.
Tarun Agarwal, Adv.
Bhaskar Agarwal, Adv.
Mitali Karwa, Adv.

ORDER

IA No. 320/JPR/2023

Heard Mr. Ankit Sareen, Adv. appearing on behalf of the Erstwhile RP. Ms. Anuradha Gupta, Erstwhile RP present in person. This application has been filed praying that the pending payment from the bank account of RLHL to the eligible professionals amounting to Rs. 5,56,569/- whose bills/ invoices have

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been accounted for and included in the CIRP expenses of RLHL and Rs. 97,913/- towards other expenses incurred by the Applicant. It is seen in the IA No. 320/JPR/2023 that there is no respondent. Learned counsel for the Applicant is directed to amend the application accordingly. After amendment of the application, notices will be issued to the respondents. List the IA on 13.08.2024.

Cont A. (IBC) No. 01/425/JPR/2024

1. In the order dated 30.05.2024, the Erstwhile RP Ms. Anuradha Gupta was directed to take the bank draft bearing No.001976 dated 26.02.2024 of Rs. 16,88,334/- back from the Registry and prepare a fresh bank draft of the same amount and hand over the same to the Corporate Debtor. It is submitted by the ERP that the bank draft of Rs. 16,88,334/- has been handed over to the Corporate Debtor.
2. Learned counsel appearing on behalf of the Corporate Debtor also submits that C.D. has received the bank draft. Hence, no proceeding is left in this IA. It is also requested by learned counsel for the Corporate Debtor that ERP may be discharged in this matter. In view of the submissions made by the counsels, Cont A. (IBC) No. 01/425/JPR/2024 stands disposed of.

Cont A. (IBC) No. 02/425/JPR/2024

1. Ms. Anuradha Gupta, ERP had filed a compliance report of the order dated 20.04.2023 vide Diary No. 192/2024 dated 19.01.2024. Demand Draft No. 278318 for Rs. 23,97,086/- dated 04.05.2023, Demand Draft No. 278319 for Rs. 2,20,876/- dated 04.05.2023 and third DD of Rs. 59,000/- have been issued to eligible persons who were entitled to receive these demand drafts vide order dated 20.04.2023.
2. S. Bhandari and Company has encashed the DD. The Demand Draft No. 278318 for Rs. 23,97,086/- dated 04.05.2023 issued in the name of Rajputana Constructions Pvt. Ltd. and DD No. 278319 for Rs. 2,20,876/-

Sd/-

Sd/-

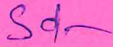
issued in the name of Hi line Buildcon (India) Pvt. Ltd. were not presented within validity period before the bank and the same became invalid.

3. In view of the compliance made by the RP, the Punjab National Bank, Nehru Palace, Tonk Road, Jaipur- 302015, Rajasthan was directed to cancel the DD No. 278318 for Rs. 23,97,086/- dated 04.05.2023 and DD No. 278319 for Rs. 2,20,876/- dated 04.05.2023 and it was directed that the amount of the said demand drafts shall be paid to the Corporate Debtor's account. It is submitted by learned counsel for the CD that amount has been received by the Corporate Debtor. List the IA on 13.08.2024.

IA No. 132/JPR/2024, IA No. 133/JPR/2024

These IAs are the compliance report of the order dated 20.04.2023. Further compliance has been made by the RP which is apparent from the order dated 30.05.2024. Hence, IA No. 132/JPR/2024 & IA No. 133/JPR/2024 stands disposed of.

List the matter on 13.08.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

July 15, 2024